

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

CORRIGENDUM

DATED: 27.04.2022

Sub:-**CORRIGENDUM** to the Syllabus mentioned in the Recruitment Notification No.143/2022-RC, dated 16.04.2022 issued for nine (09) posts of District Judge (Entry Level) by transfer through a Limited Competitive Examination (Accelerated Recruitment by Transfer under 10% quota) – Regarding.

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The High Court for the State of Telangana has issued Notification ROC.No.143/2022-RC, dated 16.04.2022 inviting applications for recruitment to 09 posts of District Judge (Entry Level) by transfer through a Limited Competitive Examination (Accelerated Recruitment by Transfer under 10% quota) on the basis of written examination and viva voce.

In this regard it is hereby informed that in the said Recruitment Notification No.143/2022-RC, dated 16.04.2022 under the heading syllabus, it is erroneously mentioned the years of Acts i.e. 2005, 1959 and 1989 against **“Protection of Women from Domestic Violence Act”**, **“Arms Act”** and **“Forest Act”** respectively. Therefore, the High Court decided to delete the said years of Acts and instructed the candidates to read the Acts as, **“Protection of Women from Domestic Violence Act”**, **“Arms Act”** and **“Forest Act”** in the said Recruitment Notification issued on 16.04.2022.

It is to further inform that the Acts and Laws as prescribed in the said Notification “includes the amendments made from time to time till the date of Notification”.


REGISTRAR GENERAL
FAC REGISTRAR (RECRUITMENT)